

©  
കേരള സർക്കാർ  
Government of Kerala  
2017



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI  
Reg. No. KL/TV(N)/634/2015-17

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 മാർച്ച് 7 7th March 2017	നമ്പർ } No. } 10
		1192 കുംഭം 23 23rd Kumbham 1192	
		1938 ഫാൽഗുനം 16 16th Phalguna 1938	

## PART I

### Notifications and Orders issued by the Government

General Administration Department  
General Administration (Special C)  
NOTIFICATION

No. e-1096232/Spl.C2/2017/GAD.

*Thiruvananthapuram, 13th February 2017.*

The Hon'ble Mr. Justice K. T. Sankaran, Judge, High Court of Kerala is granted leave on full allowances from 5-12-2016 to 9-12-2016 by availing holidays on 4-12-2016 (Sunday), 10-12-2016 (Second Saturday), 11-12-2016 (Sunday) and 12-12-2016 (Milad-i-Sherif), under section 5(2) of the High Court Judges (Salaries and Conditions of Service) Act, 1954 and to modify the Government Order read as 2nd above by excluding the holidays 3-12-2016 and 4-12-2016 as per Notification issued under G. O. (Rt.) No. 991/2017/GAD dated 13-2-2017.

By order of the Governor,

SREEKUMAR, N. K.,

*Additional Secretary to Government.*